

# High court of Andhra Pradesh

## Notations :

- 1.Options shown in green color and with ✓ icon are correct.
- 2.Options shown in red color and with ✗ icon are incorrect.

<b>Question Paper Name :</b>	Section Officer 3
<b>Subject Name :</b>	Section Officer
<b>Creation Date :</b>	2026-05-23 09:59:46
<b>Duration :</b>	90
<b>Number of Questions :</b>	80
<b>Total Marks :</b>	80
<b>Display Marks:</b>	Yes
<b>Share Answer Key With Delivery Engine :</b>	No
<b>Change Font Color :</b>	No
<b>Change Background Color :</b>	No
<b>Change Theme :</b>	No
<b>Help Button :</b>	No
<b>Show Reports :</b>	No
<b>Show Progress Bar :</b>	No

## Section Officer

<b>Group Number :</b>	1
<b>Group Id :</b>	4410092579353
<b>Group Maximum Duration :</b>	0
<b>Group Minimum Duration :</b>	90
<b>Show Attended Group? :</b>	No
<b>Edit Attended Group? :</b>	No

**Break time :** 0  
**Group Marks :** 80

## General Knowledge

**Section Id :** 4410092606435  
**Section Number :** 1  
**Section type :** Online  
**Mandatory or Optional :** Mandatory  
**Number of Questions :** 20  
**Number of Questions to be attempted :** 20  
**Maximum Instruction Time :** 0  
**Sub-Section Number :** 1  
**Sub-Section Id :** 4410092616575  
**Question Shuffling Allowed :** Yes  
**Is Section Default? :** No

**Question Number : 1 Question Id : 4410091610275 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which initiative, launched by the Ministry of Panchayati Raj and discussed in the Rajya Sabha in 2025, uses Artificial Intelligence to standardize and simplify documentation of Gram Sabha and Panchayat meetings across India?

**Options :**

- 4410096359995. ✓ SabhaSaar Initiative
- 4410096359996. ✗ e-GramSwaraj Mission
- 4410096359997. ✗ Digital Panchayat Abhiyan
- 4410096359998. ✗ Rashtriya Panchayat Analytics Programme

**Question Number : 1 Question Id : 4410091610275 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారతదేశ వ్యాప్తంగా, గ్రామ సభలు మరియు పంచాయతీ సమావేశాల డాక్యుమెంటేషన్ల ప్రామాణీకరణ మరియు సరళీకరణ చేయడానికి, కృత్రిమ మేధస్సు (ఆర్టిఫిషియల్ ఇంటెలిజెన్స్)ను ఉపయోగించే ఏ 'చొరవ/కార్యక్రమం'ను 2025లో రాజ్యసభలో ఆమోదించి, పంచాయతీ రాజ్ మంత్రిత్వ శాఖ ప్రారంభించింది?

**Options :**

- 4410096359995. ✓ సభసార్ చొరవ
- 4410096359996. ✗ ఇ-గ్రామ్ స్వరాజ్ మిషన్
- 4410096359997. ✗ డిజిటల్ పంచాయతీ అభియాన్
- 4410096359998. ✗ రాష్ట్రీయ పంచాయతీ విశ్లేషణ కార్యక్రమం

**Question Number : 2 Question Id : 441009348322 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to the Ormax Ranking 2025, which South Indian actor was ranked as the most popular male actor in India?

**Options :**

- 4410091359596. ✗ Allu Arjun
- 4410091359597. ✗ Ram Charan
- 4410091359598. ✓ Prabhas
- 4410091359599. ✗ N.T. Rama Rao Jr.

**Question Number : 2 Question Id : 441009348322 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఓర్మాక్స్ (Ormax) ర్యాంకింగ్, 2025 ప్రకారం, భారతదేశంలో అత్యంత ప్రజాదరణ పొందిన పురుష నటుడిగా ర్యాంకు పొందిన దక్షిణ భారతీయ నటుడు ఎవరు?

**Options :**

- 4410091359596. ✗ అల్లు అర్జున్
- 4410091359597. ✗ రామ్ చరణ్
- 4410091359598. ✓ ప్రభాస్
- 4410091359599. ✗ N.T. రామారావు (జూనియర్)

**Question Number : 3 Question Id : 441009323424 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Where was the first automated biomedical waste conversion system 'Srjanam' launched on February 10, 2025?

**Options :**

4410091259874. ✘ PGIMER, Chandigarh

4410091259875. ✘ KGMU, Lucknow

4410091259876. ✔ AIIMS New Delhi

4410091259877. ✘ CMC Vellore

**Question Number : 3 Question Id : 441009323424 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

2025 ఫిబ్రవరి 10న, మొట్టమొదటి ఆటోమేటెడ్ బయోమెడికల్ వేస్ట్ కన్వర్షన్ సిస్టమ్ "సృజనం (Srjanam)" అనేది ఎక్కడ ప్రారంభించబడింది?

**Options :**

4410091259874. ✘ PGIMER, చండీగఢ్

4410091259875. ✘ KGMU, లక్నో

4410091259876. ✔ AIIMS న్యూఢిల్లీ

4410091259877. ✘ CMC వెల్లూరు

**Question Number : 4 Question Id : 441009206549 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

John McFall, the first disabled astronaut selected for an ISS mission, is from \_\_\_\_\_.

**Options :**

441009812347. ✘ the United States

441009812348. ✔ the United Kingdom

441009812349. ✘ Canada

441009812350. ✘ Australia

**Question Number : 4 Question Id : 441009206549 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

'ISS మిషన్'కు ఎంపికైన మొదటి 'దివ్యాంగ వ్యోమగామి' జాన్ మెక్ఫాల్ (John McFall) \_\_\_\_\_ నుండి వచ్చారు.

**Options :**

441009812347. ✘ యునైటెడ్ స్టేట్స్  
441009812348. ✔ యునైటెడ్ కింగ్డమ్  
441009812349. ✘ కెనడా  
441009812350. ✘ ఆస్ట్రేలియా

**Question Number : 5 Question Id : 4410091576389 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following cereals, mentioned in early Vedic records under a general term, was cultivated to supplement their food needs?

**Options :**

4410096226326. ✔ Yava  
4410096226327. ✘ Lava  
4410096226328. ✘ Pava  
4410096226329. ✘ Khava

**Question Number : 5 Question Id : 4410091576389 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ప్రారంభ వేద గ్రంథాలలో ఒక సాధారణ పదంతో ప్రస్తావించబడిన క్రింది ధాన్యాలలో, వారి ఆహార అవసరాలను తీర్చడానికి దేనిని సాగు చేసేవారు?

**Options :**

4410096226326. ✔ యవ  
4410096226327. ✘ లవ  
4410096226328. ✘ పవ  
4410096226329. ✘ ఖవా

**Question Number : 6 Question Id : 4410091625722 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following options best describes the economic trend during the later Gupta period?

**Options :**

4410096421337. ✓ Shift to land-based revenue

4410096421338. ✗ Expansion of long-distance trade

4410096421339. ✗ Increased monetization

4410096421340. ✗ Rise of urbanization

**Question Number : 6 Question Id : 4410091625722 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఈ క్రింది ఎంపికలలో గుప్తుల తరువాతి కాలంలో ఆర్థిక ధోరణిని ఉత్తమంగా వివరించునది ఏది ?

**Options :**

4410096421337. ✓ భూ ఆధారిత ఆదాయానికి మారడం

4410096421338. ✗

సుదూర వాణిజ్యం యొక్క విస్తరణ

4410096421339. ✗ పెరిగిన మోనెటైజేషన్

4410096421340. ✗ పట్టణీకరణ పెరుగుదల

**Question Number : 7 Question Id : 4410091332932 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

In which year did the governor of the French East India Company establish a trading post at Pondicherry, which later became the chief French settlement in India?

**Options :**

4410095263328. ✗ 1612

4410095263329. ✓ 1674

4410095263330. ✗ 1741

4410095263331. ✗ 1835

**Question Number : 7 Question Id : 4410091332932 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఏ సంవత్సరంలో ఫ్రెంచ్ ఈస్ట్ ఇండియా కంపెనీ గవర్నర్ పాండిచ్చేరిలో వర్తక కేంద్రాన్ని స్థాపించారు, ఇది తరువాత భారతదేశంలోని ప్రధాన ఫ్రెంచ్ స్థావరం అయింది?

**Options :**

4410095263328. ✘ 1612

4410095263329. ✔ 1674

4410095263330. ✘ 1741

4410095263331. ✘ 1835

**Question Number : 8 Question Id : 4410091047392 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following factors primarily maintains the fertility of alluvial soil in the Indo-Gangetic basin?

**Options :**

4410094138593. ✘ Leaching of minerals during monsoons

4410094138594. ✔ Seasonal river flooding depositing new silt

4410094138595. ✘ Heavy application of synthetic fertilizers

4410094138596. ✘ Volcanic ash deposition

**Question Number : 8 Question Id : 4410091047392 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఈ క్రింది వాటిలో ఇండో-గంగా పరివాహక ప్రాంతంలోని ఒండ్రు (alluvial) నేలల సారవంతం కావడానికి ప్రధాన కారణం ఏమిటి?

**Options :**

4410094138593. ✘ వర్షాకాలంలో ఖనిజాల నిక్షాళనం చేయడం

4410094138594. ✔ రుతుపవనాల నదుల వరదలు కొత్త బురదను నిక్షేపించడం

4410094138595. ✘ కృత్రిమ (సింథటిక్) ఎరువులను భారీగా ఉపయోగించడం

4410094138596. ✘ అగ్నిపర్వత బూడిద నిక్షేపణ

**Question Number : 9 Question Id : 4410097886 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following islands is NOT part of the Lakshadweep Islands?

**Options :**

44100931272. ✘ Laccadive

44100931273. ✘ Minicoy

44100931274. ✘ Aminidivi

44100931275. ✔ Avis

**Question Number : 9 Question Id : 4410097886 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line**

**Question Option : No Option Orientation : Vertical**

ఈ క్రింది ద్వీపాలలో లక్షద్వీప్ ద్వీపాలలో భాగం కానిది ఏది?

**Options :**

44100931272. ✘ లాకడివ్

44100931273. ✘ మినికోయ్

44100931274. ✘ అమినిడివి

44100931275. ✔ అవిస్

**Question Number : 10 Question Id : 4410091128206 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line**

**Question Option : No Option Orientation : Vertical**

Which of the following is the major right bank tributary of the Ganga?

**Options :**

4410094448376. ✘ Ramganga

4410094448377. ✘ Gomati

4410094448378. ✔ Son

4410094448379. ✘ Ghaghara

**Question Number : 10 Question Id : 4410091128206 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line**

**Question Option : No Option Orientation : Vertical**

క్రింది వాటిలో, గంగానది కుడి ఒడ్డున ఉన్న ప్రధాన ఉపనది ఏది?

**Options :**

4410094448376. ✘ రామ్గంగా(Ramganga)

4410094448377. ✘ గోమతి(Gomati)

4410094448378. ✔ సోన్ (Son)

4410094448379. ✘ ఘాఘరా (Ghaghara)

**Question Number : 11 Question Id : 4410091597803 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which distinctive stance do Bharatanatyam dancers assume that forms a diamond shape and is central to the dance's geometry?

**Options :**

- 4410096311205. ✓ Aramandi
- 4410096311206. ✗ Samanam
- 4410096311207. ✗ Samapadam
- 4410096311208. ✗ Alidha

**Question Number : 11 Question Id : 4410091597803 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఏ విలక్షణమైన వైఖరిని వజ్ర ఆకారాన్ని ఏర్పరుస్తుందని మరియు నృత్యం యొక్క జ్యామితికి కేంద్రంగా భరతనాట్యం నృత్యకారులు భావిస్తారు?

**Options :**

- 4410096311205. ✓ అరమండి
- 4410096311206. ✗ సమనం
- 4410096311207. ✗ సమపాదం
- 4410096311208. ✗ అలిధా

**Question Number : 12 Question Id : 441009502563 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following Articles of the Indian Constitution bars the interference of the courts in electoral matters?

**Options :**

- 4410091965422. ✗ Article 326
- 4410091965423. ✗ Article 327
- 4410091965424. ✗ Article 328
- 4410091965425. ✓ Article 329

**Question Number : 12 Question Id : 441009502563 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

క్రింది వాటిలో, ఎన్నికల వ్యవహారాలలో న్యాయస్థానముల జోక్యాన్ని నిషేధించే భారత రాజ్యాంగంలోని ఆర్టికల్ ఏది?

**Options :**

4410091965422. ✘ ఆర్టికల్ 326

4410091965423. ✘ ఆర్టికల్ 327

4410091965424. ✘ ఆర్టికల్ 328

4410091965425. ✔ ఆర్టికల్ 329

**Question Number : 13 Question Id : 4410091442370 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

The 52nd Constitutional Amendment Act, 1985, is concerned with which of the following?

**Options :**

4410095698117. ✘ Panchayati Raj

4410095698118. ✔ Anti-Defection Law

4410095698119. ✘ Reservation in promotions

4410095698120. ✘ Formation of Telangana

**Question Number : 13 Question Id : 4410091442370 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఈ క్రింది వాటిలో "52వ రాజ్యాంగ సవరణ చట్టం, 1985" దేనికి సంబంధించినది?

**Options :**

4410095698117. ✘ పంచాయతీ రాజ్

4410095698118. ✔ ఫిరాయింపుల నిరోధక చట్టం

4410095698119. ✘ పదోన్నతులలో రిజర్వేషన్

4410095698120. ✘ తెలంగాణ ఏర్పాటు

**Question Number : 14 Question Id : 4410091591639 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to the Constitution of India, a maximum of how many members can represent the Union Territories in the Lok Sabha?

**Options :**

4410096286953. ✖ 5

4410096286954. ✖ 10

4410096286955. ✖ 15

4410096286956. ✔ 20

**Question Number : 14 Question Id : 4410091591639 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారత రాజ్యాంగం ప్రకారం, లోక్‌సభలో కేంద్రపాలిత ప్రాంతాల నుండి గరిష్టంగా ఎంతమంది సభ్యులు ప్రాతినిధ్యం వహించవచ్చు?

**Options :**

4410096286953. ✖ 5

4410096286954. ✖ 10

4410096286955. ✖ 15

4410096286956. ✔ 20

**Question Number : 15 Question Id : 4410091596246 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which state is exempted from the reservation of seats for the Scheduled Castes in Panchayats under Article 243M (3A) of the Indian Constitution?

**Options :**

4410096305014. ✖ Manipur

4410096305015. ✔ Arunachal Pradesh

4410096305016. ✖ West Bengal

4410096305017. ✖ Sikkim

**Question Number : 15 Question Id : 4410091596246 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారత రాజ్యాంగంలోని అధికరణం 243M (3A) ప్రకారం, పంచాయతీలలో షెడ్యూల్డ్ కులాలకు సీట్ల రిజర్వేషన్ నుండి ఏ రాష్ట్రం మినహాయింపు పొందింది?

**Options :**

4410096305014. ✖ మణిపూర్

4410096305015. ✓ అరుణాచల్ ప్రదేశ్

4410096305016. ✗ పశ్చిమ బెంగాల్

4410096305017. ✗ సిక్కిం

**Question Number : 16 Question Id : 441009334579 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Since the Supreme Court's 1993 decision (re-interpreted in 1999), the President is bound by the recommendations of which panel for judicial appointments?

**Options :**

4410091304266. ✗ The Law Commission

4410091304267. ✓ The CJI-led collegium of the Supreme Court

4410091304268. ✗ The Minister of Law and Justice

4410091304269. ✗ A parliamentary committee on law and justice

**Question Number : 16 Question Id : 441009334579 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సుప్రీంకోర్టు 1993 నిర్ణయం (1999లో తిరిగి వ్యాఖ్యానించబడింది) నుండి, న్యాయ నియామకాల కోసం ఏ ప్యానెల్ సిఫార్సులకు రాష్ట్రపతి కట్టుబడి ఉన్నారు?

**Options :**

4410091304266. ✗ లా కమిషన్

4410091304267. ✓ సుప్రీంకోర్టు CJI నేతృత్వంలోని కొలీజియం

4410091304268. ✗ న్యాయ శాఖ మంత్రి

4410091304269. ✗ చట్టం మరియు న్యాయంపై పార్లమెంటరీ కమిటీ

**Question Number : 17 Question Id : 4410091337805 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

The simplest consumption function assumes consumption changes at a constant rate with changes in \_\_\_\_\_.

**Options :**

4410095283235. ✗ exports

4410095283236. ✗ investments

4410095283237. ✓ income

4410095283238. ✗ government expenditure

**Question Number : 17 Question Id : 4410091337805 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

\_\_\_\_\_ లో వచ్చే మార్పులకు అనుగుణంగా వినియోగం ఒక స్థిరమైన రేటుతో మారుతుందని సరళ వినియోగ ప్రమేయం (simplest consumption function) భావిస్తుంది.

**Options :**

4410095283235. ✗ ఎగుమతులు

4410095283236. ✗ పెట్టుబడులు

4410095283237. ✓ ఆదాయం

4410095283238. ✗ ప్రభుత్వ వ్యయం

**Question Number : 18 Question Id : 4410091440083 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

In June 1996, which commission was set up under the chairmanship of G.V. Ramakrishna?

**Options :**

4410095688974. ✗ Finance Commission

4410095688975. ✗ Industrial Policy Review Commission

4410095688976. ✗ Planning Commission Subcommittee on PSUs

4410095688977. ✓ Disinvestment Commission

**Question Number : 18 Question Id : 4410091440083 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

జూన్ 1996లో, G.V. రామకృష్ణ అధ్యక్షతన ఏర్పాటైన కమిషన్ ఏది?

**Options :**

4410095688974. ✗ ఆర్థిక సంఘం

4410095688975. ✗ పారిశ్రామిక విధాన సమీక్ష కమిషన్

4410095688976. ✗ ప్రభుత్వ రంగ సంస్థల (PSU)పై ప్రణాళికా సంఘం ఉప-కమిటీ

4410095688977. ✓ పెట్టుబడుల ఉపసంహరణ కమిషన్

**Question Number : 19 Question Id : 4410091567249 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which group of the periodic table contains elements with valency zero?

**Options :**

- 4410096190295. ✗ Halogens
- 4410096190296. ✗ Alkali metals
- 4410096190297. ✗ Alkaline earth metals
- 4410096190298. ✓ Nobel gases

**Question Number : 19 Question Id : 4410091567249 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఆవర్తన పట్టికలో 'సున్నా సంయోజకత(వ్యాలెన్సీ)'ను కలిగిన 'మూలకాలు' ఉన్న 'గ్రూప్' ఏది?

**Options :**

- 4410096190295. ✗ హలోజన్లు
- 4410096190296. ✗  
క్షార లోహాలు
- 4410096190297. ✗ క్షార మృత్తిక లోహాలు
- 4410096190298. ✓ ఉత్కృష్ట వాయువులు

**Question Number : 20 Question Id : 441009944446 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

What is the SI unit of wavelength ( $\lambda$ ) in sound waves?

**Options :**

- 4410093731352. ✗ Nanometre (nm)
- 4410093731353. ✓ Metre (m)
- 4410093731354. ✗ Centimetre (cm)

4410093731355. ✖ Millimetre (mm)

**Question Number : 20 Question Id : 441009944446 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ధ్వని తరంగాలలో తరంగదైర్ఘ్యం ( $\lambda$ ) యొక్క SI ప్రమాణం ఏమిటి?

**Options :**

4410093731352. ✖ నానోమీటర్ (nm)

4410093731353. ✔ మీటర్ (m)

4410093731354. ✖ సెంటీమీటర్ (cm)

4410093731355. ✖ మిల్లీమీటర్ (mm)

## Mental Ability

Section Id :	4410092606436
Section Number :	2
Section type :	Online
Mandatory or Optional :	Mandatory
Number of Questions :	10
Number of Questions to be attempted :	10
Maximum Instruction Time :	0
Sub-Section Number :	1
Sub-Section Id :	4410092616576
Question Shuffling Allowed :	Yes
Is Section Default? :	No

**Question Number : 21 Question Id : 441009641049 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

A, B, C, D, E, F and G are sitting around a circular table facing the centre. F sits to the immediate left of B. A sits second to the left of F. E is the immediate neighbour of C and A. D sits third to the left of A.

How many people sit between G and C when counted from the left of G ?

**Options :**

4410092518335. ✘ Four

4410092518336. ✘ Five

4410092518337. ✘ Three

4410092518338. ✔ Two

**Question Number : 21 Question Id : 441009641049 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

A, B, C, D, E, F మరియు G అనే వ్యక్తులు, కేంద్రాభిముఖంగా ఒక వృత్తాకార బల్ల చుట్టూ కూర్చున్నారు.

Bకి తక్షణమే ఎడమవైపు F కూర్చున్నాడు. Fకి ఎడమ వైపున రెండవ స్థానంలో A కూర్చున్నాడు. C మరియు Aలకు E తక్షణ పొరుగువాడు. Aకి ఎడమవైపు మూడవ స్థానంలో D కూర్చున్నాడు.

Gకి ఎడమవైపు నుండి లెక్కించినప్పుడు, G మరియు C మధ్య ఎంత మంది వ్యక్తులు కూర్చున్నారు?

**Options :**

4410092518335. ✘ నలుగురు

4410092518336. ✘ ఐదుగురు

4410092518337. ✘ ముగ్గురు

4410092518338. ✔ ఇద్దరు

**Question Number : 22 Question Id : 4410091553630 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Refer to the following letter, symbol series and answer the question. Counting to be done from left to right only.

(Left) Q & & # N # U © T E % © H D # X £ © £ @ V F (Right)

How many such letters are there each of which is immediately preceded by a letter and also immediately followed by a symbol?

**Options :**

4410096137191. ✔ 2

4410096137192. ✘ 3

4410096137193. ✘ 1

4410096137194. ✘ 4

**Question Number : 22 Question Id : 4410091553630 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఈ క్రింది అక్షరం, సంకేత శ్రేణిని చూడండి మరియు ప్రశ్నకు సమాధానం ఇవ్వండి. ఎడమ నుండి కుడికి మాత్రమే లెక్కించాలి (ఎడమ) Q & & # N # U © T E % © H D # X £ © £ @ V F (కుడి)  
ప్రతిదానికీ తక్షణమే ముందు ఒక అక్షరం మరియు తక్షణమే తరువాత ఒక సంకేతం ఉండేటువంటి అక్షరాలు ఎన్ని ఉన్నాయి?

**Options :**

4410096137191. ✓ 2

4410096137192. ✗ 3

4410096137193. ✗ 1

4410096137194. ✗ 4

**Question Number : 23 Question Id : 441009783178 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

This question is based on the five, three-digit numbers given below.

(Left) 514 526 716 731 529 (Right)

(Example- 697 – First digit = 6, second digit = 9 and third digit = 7)

What will be the resultant if second digit of the highest number is added to the third digit of lowest number?

**Options :**

4410093086715. ✓ 7

4410093086716. ✗ 8

4410093086717. ✗ 9

4410093086718. ✗ 11

**Question Number : 23 Question Id : 441009783178 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఈ ప్రశ్న క్రింద ఇవ్వబడిన ఐదు, మూడు అంకెల సంఖ్యల ఆధారంగా ఉంది.

(ఎడమ) 514 526 716 731 529 (కుడి)

(ఉదాహరణ- 697 – మొదటి అంకె = 6, రెండవ అంకె = 9 మరియు మూడవ అంకె = 7)

గరిష్ట సంఖ్యలోని రెండవ అంకెను, కనిష్ట సంఖ్యలోని మూడవ అంకెకు జోడిస్తే వచ్చే ఫలితం ఏమిటి?

**Options :**

4410093086715. ✓ 7

4410093086716. ✖ 8

4410093086717. ✖ 9

4410093086718. ✖ 11

**Question Number : 24 Question Id : 44100982595 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

In a certain code language,

A + B means 'A is the mother of B'

A - B means 'A is the brother of B'

A × B means 'A is the wife of B'

A % B means 'A is the father of B'

A # B means 'A is the daughter of B'

Based on the above, how is L related to P if 'K # L x T % G + E # P'?

**Options :**

441009328167. ✖ Son's daughter

441009328168. ✖ Brother's wife

441009328169. ✖ Wife's sister

441009328170. ✔ Wife's mother

**Question Number : 24 Question Id : 44100982595 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఒక నిర్దిష్ట కోడ్ భాషలో,

A + B అంటే 'A అనే వ్యక్తి B కి తల్లి'

A - B అంటే 'A అనే వ్యక్తి B కి సోదరుడు'

A × B అంటే 'A అనే వ్యక్తి B కి భార్య'

A % B అంటే 'A అనే వ్యక్తి B కి తండ్రి'

A # B అంటే 'A అనే వ్యక్తి B కి కుమార్తె'

పైన పేర్కొన్న వాటి ఆధారంగా, 'K # L x T % G + E # P' అయితే P కి L ఎమౌతారు?

**Options :**

441009328167. ✖ కుమారుని కుమార్తె

441009328168. ✖ సోదరుడి భార్య

441009328169. ✘ భార్య సోదరి

441009328170. ✔ భార్య తల్లి

**Question Number : 25 Question Id : 44100964631 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line**

**Question Option : No Option Orientation : Vertical**

Vinit starts walking from a point X. He walks towards the west for 4m. Then he takes a right turn and walks for 3m. Then again, he takes a right turn and walks for 10m. Once again, he takes a right turn and walks for 5m. One more time, he takes a right turn and walks for 2m. Then he takes a left turn and walks for 4m. Again, he takes a left turn and walks for 8m. Then again, he takes a left turn and walks for 6m. Then he takes the last right turn and walks for 4m, before stopping at a point Y.

Towards which direction is point X located with respect to point Y? (All turns are 90 degree turns only, unless specified.)

**Options :**

441009257493. ✘ East

441009257494. ✔ West

441009257495. ✘ North West

441009257496. ✘ South East

**Question Number : 25 Question Id : 44100964631 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line**

**Question Option : No Option Orientation : Vertical**

వినిత్ పాయింట్ X నుండి నడవడం ప్రారంభించి, పశ్చిమం వైపుగా 4m నడుస్తాడు. తరువాత కుడివైపు తిరిగి 3m నడిచి, తరువాత మళ్ళీ కుడివైపు తిరిగి 10m నడుస్తాడు. తరువాత మరొకసారి అతను కుడివైపు తిరిగి 5m నడిచి, మరొకసారి కుడివైపు తిరిగి 2m నడిచి, తరువాత ఎడమవైపు తిరిగి 4m నడిచి, మళ్ళీ ఎడమవైపు తిరిగి 8m నడిచాక, ఎడమవైపు తిరిగి 6m నడిచి, చివరిగా కుడివైపు తిరిగి 4m నడిచి పాయింట్ Y వద్ద ఆగాడు.

పాయింట్ Y కి సంబంధించి(పాయింట్ Y నుండి) పాయింట్ X ఏ దిశలో ఉంది?

(పేర్కొనకపోతే, మలుపులన్నీ 90 డిగ్రీల మలుపులు మాత్రమే)

**Options :**

441009257493. ✘ తూర్పు

441009257494. ✔ పశ్చిమం

441009257495. ✘ వాయువ్యం

441009257496. ✘ ఆగ్నేయం

**Question Number : 26 Question Id : 441009796657 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line**

**Question Option : No Option Orientation : Vertical**

Read the given statements and conclusions carefully. You have to take the given statements to be true even if they seem to be at variance from commonly known facts. You have to decide which conclusion/s logically follow/s from the given statements.

Statements: All birds are frogs. All birds are snakes. All birds are lions.

Conclusion (I) : All frogs are lions

Conclusion (II) : Some lions are snakes

**Options :**

4410093140627. ✘ Only conclusion (I) follows

4410093140628. ✔ Only conclusion (II) follows

4410093140629. ✘ Neither conclusion (I) nor (II) follows

4410093140630. ✘ Both conclusions (I) and (II) follow

**Question Number : 26 Question Id : 441009796657 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఇవ్వబడిన ప్రకటనలు మరియు తీర్మానాలను జాగ్రత్తగా చదివి, సాధారణంగా తెలిసిన వాస్తవాలతో భిన్నంగా ఉన్నట్లు కనిపించినప్పటికీ నిజమని భావించి, ప్రకటనల నుండి ఇచ్చిన తీర్మానాలలో ఏది/వి తార్కికంగా అనుసరిస్తుందో/అనుసరిస్తాయో నిర్ణయించండి.

**ప్రకటనలు:** అన్నీ పక్షులు కప్పలు. అన్నీ పక్షులు పాములు. అన్నీ పక్షులు సింహాలు.

**తీర్మానం (I):** అన్ని కప్పలు సింహాలు

**తీర్మానం (II):** కొన్ని సింహాలు పాములు

**Options :**

4410093140627. ✘ తీర్మానం (I) మాత్రమే అనుసరిస్తుంది

4410093140628. ✔ తీర్మానం (II) మాత్రమే అనుసరిస్తుంది

4410093140629. ✘ తీర్మానం (I) లేదా (II) ఏదీ అనుసరించదు

4410093140630. ✘ తీర్మానం (I) మరియు (II) రెండూ అనుసరిస్తాయి

**Question Number : 27 Question Id : 441009643903 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

BUHS is related to ZSDO in a certain way based on the English alphabetical order. In the same way, XQZK is related to VOVG. To which of the following is TMRC related to, following the same logic?

**Options :**

4410092529802. ✓ RKNY  
4410092529803. ✗ QLNZ  
4410092529804. ✗ SKOX  
4410092529805. ✗ RLMZ

**Question Number : 27 Question Id : 441009643903 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఆంగ్ల అక్షరక్రమం ఆధారంగా, ఒక నిర్దిష్ట పద్ధతిలో 'BUHS' అనేది 'ZSDO'కి, అలాగే, 'XQZK' అనేది 'VOVG'కి సంబంధించినది. అదే తర్కాన్ని అనుసరించి, ఈ క్రింది వాటిలో 'TMRC' అనేది దేనికి సంబంధించినది?

**Options :**

4410092529802. ✓ RKNY  
4410092529803. ✗ QLNZ  
4410092529804. ✗ SKOX  
4410092529805. ✗ RLMZ

**Question Number : 28 Question Id : 441009585824 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Each of the digits in the number 8315694 is arranged in the ascending order from left to right. What will be the sum of the digits that are second from the left and second from the right in the new number thus formed?

**Options :**

4410092298422. ✗ 12  
4410092298423. ✗ 9  
4410092298424. ✗ 10  
4410092298425. ✓ 11

**Question Number : 28 Question Id : 441009585824 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

"8315694" సంఖ్యలోని ప్రతి అంకెనూ ఎడమ నుండి కుడికి ఆరోహణ క్రమంలో అమర్చబడినప్పుడు, అలా ఏర్పడే కొత్త సంఖ్యలో ఎడమ నుండి రెండవ మరియు కుడి నుండి రెండవ అంకెల మొత్తం ఎంత అవుతుంది?

**Options :**

4410092298422. ✖ 12  
4410092298423. ✖ 9  
4410092298424. ✖ 10  
4410092298425. ✔ 11

**Question Number : 29 Question Id : 441009231237 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

In the following number-pairs, the second number is obtained by applying certain mathematical operations to the first number. In three of the four pairs, the same pattern is applied and hence they form a group. Select the number-pair that does NOT belong to this group.

(NOTE: Operations should be performed on the whole numbers, without breaking down the numbers into their constituent digits. E.g. 13 – Operations on 13 such as adding/subtracting/multiplying etc. to 13, can be performed. Breaking down 13 into 1 and 3 and then performing mathematical operations on 1 and 3 is not allowed.)

**Options :**

441009903466. ✖ 13 - 117  
441009903467. ✖ 20 - 180  
441009903468. ✔ 15 - 145  
441009903469. ✖ 3 - 27

**Question Number : 29 Question Id : 441009231237 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

క్రింది సంఖ్య-జతలలో, మొదటి సంఖ్యపై కొన్ని గణిత పరిక్రియలను వర్తింపజేయడం ద్వారా రెండవ సంఖ్యను పొందవచ్చు. ఇచ్చిన నాలుగు జతలలో మూడింటిలో, ఒకే నమూనా వర్తించబడడం వల్ల అవి ఒక సముదాయంగా ఏర్పడుతాయి. ఈ సముదాయానికి **చెందని** సంఖ్య-జతను ఎంచుకోండి.

(గమనిక: సంఖ్యలను విడి అంకెలుగా విడగొట్టకుండా, మొత్తం సంఖ్యలపై మాత్రమే పరిక్రియలను నిర్వహించాలి. ఉదా: 13కి కలపడం/13 నుంచి తీసివేయడం/13తో గుణించడం వంటి పరిక్రియలను 13పై చేయవచ్చు, కానీ 13 ని 1 మరియు 3 గా విడిగా విడగొట్టి ఆపై 1 మరియు 3 లపై పరిక్రియలను నిర్వహించడం అనుమతించబడదు.)

**Options :**

441009903466. ✖ 13 - 117  
441009903467. ✖ 20 - 180  
441009903468. ✔ 15 - 145

441009903469. ✖ 3 - 27

**Question Number : 30 Question Id : 44100969826 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

What should come in place of the '?' in the given series?

7 22 68 207 625 ?

**Options :**

441009277957. ✖ 1850

441009277958. ✖ 1860

441009277959. ✖ 1870

441009277960. ✔ 1880

**Question Number : 30 Question Id : 44100969826 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఇచ్చిన శ్రేణిలోని '?' స్థానంలో ఏమి రావాలి?

7 22 68 207 625 ?

**Options :**

441009277957. ✖ 1850

441009277958. ✖ 1860

441009277959. ✖ 1870

441009277960. ✔ 1880

## Law Knowledge

**Section Id :**

4410092606437

**Section Number :**

3

**Section type :**

Online

**Mandatory or Optional :**

Mandatory

**Number of Questions :**

50

<b>Number of Questions to be attempted :</b>	50
<b>Maximum Instruction Time :</b>	0
<b>Sub-Section Number :</b>	1
<b>Sub-Section Id :</b>	4410092616577
<b>Question Shuffling Allowed :</b>	Yes
<b>Is Section Default? :</b>	No

**Question Number : 31 Question Id : 4410091746239 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under the Code of Civil Procedure, 1908, which section specifically provides for second appeals?

**Options :**

- 4410096886491. ✘ Section 96
- 4410096886492. ✔ Section 100
- 4410096886493. ✘ Section 104
- 4410096886494. ✘ Section 115

**Question Number : 31 Question Id : 4410091746239 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిలు ప్రక్రియా స్ఫూతి, 1908 ప్రకారం, ప్రత్యేకంగా రెండవసారి అప్పీళ్లకు వీలు కల్పించే సెక్షన్ ఏది?

**Options :**

- 4410096886491. ✘ సెక్షన్ 96
- 4410096886492. ✔ సెక్షన్ 100
- 4410096886493. ✘  
సెక్షన్ 104
- 4410096886494. ✘ సెక్షన్ 115

**Question Number : 32 Question Id : 4410091753644 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which Section of the Code of Civil Procedure, 1908, primarily deals with the execution of decrees?

**Options :**

4410096915728. ✓ Section 36

4410096915729. ✗ Section 54

4410096915730. ✗ Section 80

4410096915731. ✗ Section 100

**Question Number : 32 Question Id : 4410091753644 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిల్ ప్రక్రియా స్ఫూతి, 1908లోని ఏ సెక్షన్ ప్రధానంగా డిక్రీల అమలు (Execution of decrees) గురించి వివరిస్తుంది?

**Options :**

4410096915728. ✓ సెక్షన్ 36

4410096915729. ✗ సెక్షన్ 54

4410096915730. ✗ సెక్షన్ 80

4410096915731. ✗ సెక్షన్ 100

**Question Number : 33 Question Id : 4410091760025 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to Section 10 of the Indian Contract Act, 1872, which of the following is essential for an agreement to be considered a contract?

**Options :**

4410096940209. ✓ Free consent of parties

4410096940210. ✗ The agreement must be written

4410096940211. ✗ The agreement must involve only goods

4410096940212. ✗ The agreement must be notarized

**Question Number : 33 Question Id : 4410091760025 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారత కాంట్రాక్ట్ చట్టం, 1872లోని సెక్షన్ 10 ప్రకారం, ఒక ఒప్పందం కాంట్రాక్ట్ గా పరిగణించబడాలంటే ఈ క్రింది వాటిలో ఏది తప్పనిసరి?

**Options :**

4410096940209. ✓ ఇరుపక్షాల స్వేచ్ఛా సమ్మతి

4410096940210. ✗ ఒప్పందం తప్పనిసరిగా రాతపూర్వకంగా ఉండాలి

4410096940211. ✖ ఒప్పందం కేవలం వస్తువులకు మాత్రమే సంబంధించి ఉండాలి

4410096940212. ✖ ఒప్పందం తప్పనిసరిగా నోటరీ చేయబడాలి

**Question Number : 34 Question Id : 4410091763654 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Explanation 1 of Section 7 of the Specific Relief Act, 1963, can a trustee sue for the possession of specific movable property to benefit the person for whom he is trustee?

**Options :**

4410096954555. ✔ A trustee may sue for possession

4410096954556. ✖ A trustee cannot sue for possession

4410096954557. ✖ A trustee may sue only with court permission

4410096954558. ✖ A trustee may sue only if he is also a beneficiary

**Question Number : 34 Question Id : 4410091763654 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

స్పెసిఫిక్ రిలీఫ్ యాక్ట్, 1963లోని సెక్షన్ 7లోని వివరణ 1 ప్రకారం, ఒక ధర్మకర్త (ట్రస్టీ) తాను ధర్మకర్తగా ఉన్న వ్యక్తికి ప్రయోజనం చేకూర్చేందుకు, నిర్దిష్ట చరాస్తులను కలిగి ఉండటానికి దావా వేయవచ్చా?

**Options :**

4410096954555. ✔ ఒక ధర్మకర్త స్వాధీనం కోసం దావా వేయవచ్చు

4410096954556. ✖ ఒక ధర్మకర్త స్వాధీనం కోసం దావా వేయలేరు

4410096954557. ✖ న్యాయస్థానం అనుమతితో మాత్రమే ధర్మకర్త దావా వేయవచ్చు

4410096954558. ✖ ధర్మకర్త కూడా లబ్ధిదారుడైతే మాత్రమే దావా వేయవచ్చు

**Question Number : 35 Question Id : 4410091763701 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under which Section of the Limitation Act, 1963, is the acquisition of easements by prescription provided?

**Options :**

4410096954739. ✖ Section 20

4410096954740. ✖ Section 21

4410096954741. ✘ Section 24

4410096954742. ✔ Section 25

**Question Number : 35 Question Id : 4410091763701 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

లిమిటేషన్ యాక్ట్ (కాలపరిమితి చట్టం), 1963లోని ఏ సెక్షన్ ప్రకారం ప్రెస్క్రిప్షన్ ద్వారా ఈజ్మెంట్ హక్కుల (acquisition of easements) ను పొందడం గురించి వివరించబడింది?

**Options :**

4410096954739. ✘ సెక్షన్ 20

4410096954740. ✘ సెక్షన్ 21

4410096954741. ✘ సెక్షన్ 24

4410096954742. ✔ సెక్షన్ 25

**Question Number : 36 Question Id : 4410091769342 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under the Transfer of Property Act, 1882, which section primarily deals with leases of immoveable property?

**Options :**

4410096977092. ✔ Section 105

4410096977093. ✘ Section 54

4410096977094. ✘ Section 123

4410096977095. ✘ Section 69

**Question Number : 36 Question Id : 4410091769342 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఆస్తి బదిలీ చట్టం (Transfer of Property Act), 1882 ప్రకారం, ప్రధానంగా ఫిరాస్తి లీజుకు సంబంధించిన 'సెక్షన్' ఏది?

**Options :**

4410096977092. ✔ సెక్షన్ 105

4410096977093. ✘ సెక్షన్ 54

4410096977094. ✘ సెక్షన్ 123

4410096977095. ✖ సెక్షన్ 69

**Question Number : 37 Question Id : 4410091753789 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following best describes 'incidental proceedings' under the Code of Civil Procedure, 1908?

**Options :**

4410096916296. ✔ They are proceedings arising during the course of a suit
4410096916297. ✖ They refer to appeals filed after the final judgment.
4410096916298. ✖ They are criminal proceedings conducted alongside civil suits.
4410096916299. ✖ They are proceedings that start the main civil suit.

**Question Number : 37 Question Id : 4410091753789 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిల్ ప్రక్రియా స్ఫూతి, 1908 ప్రకారం, ఈ క్రింది వాటిలో 'అనుషంగిక చర్య (incidental proceedings)'లను ఉత్తమంగా వివరించేది ఏది?

**Options :**

4410096916296. ✔ అవి ఒక దావా వేసేటప్పుడు తలెత్తే విచారణలు
4410096916297. ✖ అవి తుది తీర్పు వెలువడిన తర్వాత దాఖలు చేసే ఆప్పీళ్లను సూచిస్తాయి.
4410096916298. ✖ అవి సివిలు దావాలతో పాటు సమాంతరంగా నిర్వహించే క్రిమినలు ప్రక్రియలు.
4410096916299. ✖ అవి ప్రధాన సివిలు దావాను ప్రారంభించే ప్రక్రియలు.

**Question Number : 38 Question Id : 4410091753793 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

In a civil suit under the Code of Civil Procedure, 1908, how can incidental proceedings impact the final outcome of the case?

**Options :**

4410096916308. ✔ They can resolve intermediate disputes that are essential for the court
4410096916309. ✖ They always result in an automatic dismissal of the main suit.
4410096916310. ✖ They have no bearing on the outcome of the main civil suit.
4410096916311. ✖ They are used only to delay the proceedings without affecting the main issue.

**Question Number : 38 Question Id : 4410091753793 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిల్ ప్రక్రియా స్పృతి (CPC), 1908 ప్రకారం, ఒక సివిల్ దావాలో 'అనుషంగిక చర్యలు' (Incidental Proceedings) కేసు తుది ఫలితాన్ని ఎలా ప్రభావితం చేస్తాయి?

**Options :**

4410096916308. ✓ అవి న్యాయస్థానానికి అవసరమైన మధ్యంతర వివాదాలను పరిష్కరించగలవు.

4410096916309. ✗ అవి ఎల్లప్పుడూ ప్రధాన దావాను స్వయంచాలకంగా కొట్టివేతకు దారితీస్తాయి.

4410096916310. ✗ అవి ప్రధాన సివిల్ దావాల ఫలితంపై ఎటువంటి ప్రభావం చూపవు.

4410096916311. ✗

అవి ప్రధాన సమస్యను ప్రభావితం చేయకుండా, కేవలం విచారణ ప్రక్రియ జాప్యంలో మాత్రమే ఉపయోగించబడతాయి.

**Question Number : 39 Question Id : 4410091760107 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following is a required condition for a valid Hindu marriage as per Section 5(i) of the Hindu Marriage Act, 1955?

**Options :**

4410096940553. ✗ Both parties must belong to the same caste

4410096940554. ✓ Neither party should have a spouse living at the time of marriage

4410096940555. ✗ The marriage must take place in a temple

4410096940556. ✗ Both parties must be above 30 years of age

**Question Number : 39 Question Id : 4410091760107 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వివాహ చట్టం, 1955లోని సెక్షన్ 5(i) ప్రకారం 'చెల్లుబాటు అయ్యే హిందూ వివాహానికి' ఈ క్రింది వాటిలో తప్పనిసరి అయిన నిబంధన ఏది?

**Options :**

4410096940553. ✗ ఇద్దరు వ్యక్తులు (వధూవరులు) ఒకే కులానికి చెందినవారై ఉండాలి

4410096940554. ✓ వివాహ సమయంలో ఇద్దరికీ (వధూవరులకు) జీవించి ఉన్న భార్య లేదా భర్త ఉండకూడదు

4410096940555. ✗ వివాహం ఖచ్చితంగా దేవాలయంలోనే జరగాలి

4410096940556. ✗ ఇద్దరు వ్యక్తుల వయస్సు 30 ఏళ్ల కంటే ఎక్కువ ఉండాలి

**Question Number : 40 Question Id : 4410091762222 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

What is the effect under Section 25 of the Hindu Succession Act, 1956, if someone abets another in murdering the property owner?

**Options :**

- 4410096948889. ✘ They inherit only a portion of the property
- 4410096948890. ✘ They inherit after a waiting period
- 4410096948891. ✔ They are barred from inheriting the property
- 4410096948892. ✘ They inherit through other family members

**Question Number : 40 Question Id : 4410091762222 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వారసత్వ చట్టం (Hindu Succession Act), 1956లోని సెక్షన్ 25 ప్రకారం, ఆస్తి యజమానిని హత్య చేయడానికి మరొకరిని ప్రేరేపించినా (Abetting) లేదా ఆ నేరంలో సహకరించినా, దాని పర్యవసానం ఎలా ఉంటుంది?

**Options :**

- 4410096948889. ✘ వారు ఆస్తిలో కొంత భాగాన్ని మాత్రమే వారసత్వంగా పొందుతారు
- 4410096948890. ✘ వారు ఒక నిరీక్షణ కాలం తర్వాత వారసత్వంగా పొందుతారు
- 4410096948891. ✔ వారు ఆస్తిని వారసత్వంగా పొందకుండా నిషేధించబడ్డారు
- 4410096948892. ✘ వారు ఇతర కుటుంబ సభ్యుల ద్వారా వారసత్వంగా పొందుతారు

**Question Number : 41 Question Id : 4410091762559 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 8 of the Hindu Succession Act, 1956, if a Hindu male dies intestate leaving behind his mother, wife, and two sons, how will his property be distributed?

**Options :**

- 4410096950235. ✔ Equally among mother, wife, and two sons
- 4410096950236. ✘ All property to the eldest son
- 4410096950237. ✘ Equally between wife and sons only
- 4410096950238. ✘ All property to the mother only

**Question Number : 41 Question Id : 4410091762559 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వారసత్వ చట్టం (Hindu Succession Act), 1956లోని సెక్షన్ 8 ప్రకారం, ఒక హిందూ పురుషుడు విలునామా రాయకుండా (Intestate) మరణించినప్పుడు, అతనికి తల్లి, భార్య మరియు ఇద్దరు కుమారులు ఉంటే, అతని ఆస్తి ఎలా పంపిణీ చేయబడుతుంది?

**Options :**

- 4410096950235. ✓ తల్లి, భార్య మరియు ఇద్దరు కుమారుల మధ్య సమానంగా
- 4410096950236. ✗ అన్నీ ఆస్తులు పెద్ద కుమారుడికి
- 4410096950237. ✗ భార్య మరియు కుమారుల మధ్య మాత్రమే సమానంగా
- 4410096950238. ✗ అన్నీ ఆస్తులు తల్లికి మాత్రమే

**Question Number : 42 Question Id : 4410091765496 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under the Hindu Succession Act, 1956, testamentary succession refers to which of the following processes?

**Options :**

- 4410096961896. ✓ Distribution of property as per the valid will
- 4410096961897. ✗ Transfer of property only to male heirs
- 4410096961898. ✗ Distribution of property according to government rules
- 4410096961899. ✗ Automatic transfer of property to eldest child

**Question Number : 42 Question Id : 4410091765496 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వారసత్వ చట్టం, 1956 ప్రకారం, మరణ శాసన సంబంధిత వారసత్వం (టెస్టమెంటరీ సక్సెషన్) ఈ క్రింది వాటిలో ఏ ప్రక్రియను సూచిస్తుంది?

**Options :**

- 4410096961896. ✓ చెల్లుబాటు అయ్యే వీలునామా ప్రకారం ఆస్తి పంపిణీ చేయడం
- 4410096961897. ✗ పురుష వారసులకు మాత్రమే ఆస్తిని బదిలీ చేయడం
- 4410096961898. ✗ ప్రభుత్వ నిబంధనల ప్రకారం ఆస్తుల పంపిణీ చేయడం
- 4410096961899. ✗ పెద్ద పిల్లలకు ఆస్తిని స్వయంచాలకంగా బదిలీ చేయడం

**Question Number : 43 Question Id : 4410091769313 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which Section of the Limitation Act, 1963, deals with the relevancy of facts in determining whether the limitation period has expired?

**Options :**

4410096976976. ✘ Section 3

4410096976977. ✘ Section 5

4410096976978. ✘ Section 9

4410096976979. ✔ Section 18

**Question Number : 43 Question Id : 4410091769313 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

పరిమితి కాలం ముగిసిందో లేదో నిర్ణయించడంలో, వాస్తవాల యొక్క ప్రాముఖ్యత (Relevancy of facts) గురించి 'లిమిటేషన్ యాక్ట్ (కాలపరిమితి చట్టం), 1963' లోని ఏ సెక్షన్ వివరిస్తుంది?

**Options :**

4410096976976. ✘ సెక్షన్ 3

4410096976977. ✘ సెక్షన్ 5

4410096976978. ✘ సెక్షన్ 9

4410096976979. ✔ సెక్షన్ 18

**Question Number : 44 Question Id : 4410091746223 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 96(2) of the Code of Civil Procedure, 1908, when is an appeal permitted from an original decree?

**Options :**

4410096886427. ✔ An appeal is permitted when the decree is passed ex parte

4410096886428. ✘ An appeal is permitted when the decree is based on compromise

4410096886429. ✘ An appeal is permitted when the decree is interlocutory

4410096886430. ✘ An appeal is permitted when the decree is passed after full contest

**Question Number : 44 Question Id : 4410091746223 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిల్ ప్రక్రియా స్ఫూతి, 1908లోని సెక్షన్ 96(2) ప్రకారం, అసలు డిక్రీ నుండి అప్పీల్ ఎప్పుడు అనుమతించబడుతుంది?

**Options :**

4410096886427. ✓ ఏకపక్షంగా (Ex parte) డిక్రీ జారీ చేయబడినప్పుడు అప్పీల్ చేయడానికి అనుమతి ఉంటుంది
4410096886428. ✗ రాజీ (Compromise) ఆధారంగా డిక్రీ జారీ చేయబడినప్పుడు అప్పీల్ చేయడానికి అనుమతి ఉంటుంది
4410096886429. ✗ మధ్యంతర (Interlocutory) డిక్రీ జారీ చేయబడినప్పుడు అప్పీల్ చేయడానికి అనుమతి ఉంటుంది
4410096886430. ✗ పూర్తిస్థాయి వాదనల (Full contest) తర్వాత డిక్రీ జారీ చేయబడినప్పుడు అప్పీల్ చేయడానికి అనుమతి ఉంటుంది

**Question Number : 45 Question Id : 4410091751461 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 7 of the Hindu Marriage Act, 1955, how may a Hindu marriage be solemnized?

**Options :**

4410096907093. ✗ Only in accordance with the rites and ceremonies of both parties
4410096907094. ✓ In accordance with the customary rites and ceremonies of either party
4410096907095. ✗ Only in accordance with statutory ceremonies prescribed by law
4410096907096. ✗ In accordance with the rites and ceremonies of the groom's family only

**Question Number : 45 Question Id : 4410091751461 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వివాహ చట్టం, 1955లోని సెక్షన్ 7 ప్రకారం, హిందూ వివాహాన్ని ఎలా జరుపుకోవచ్చు?

**Options :**

4410096907093. ✗ ఇరు పక్షాల ఆచారాలు మరియు సంప్రదాయాల ప్రకారం మాత్రమే
4410096907094. ✓ ఏదో ఒక పక్షం యొక్క ఆచారాలు మరియు సంప్రదాయాల ప్రకారం
4410096907095. ✗ చట్టం ద్వారా నిర్దేశించబడిన చట్టబద్ధమైన ఆచారాల ప్రకారం మాత్రమే
4410096907096. ✗ కేవలం వరుడి కుటుంబం యొక్క ఆచారాలు మరియు సంప్రదాయాల ప్రకారం మాత్రమే

**Question Number : 46 Question Id : 4410091753678 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

A plaintiff wishes to file a suit regarding property ownership. According to the Code of Civil Procedure, 1908, which principle(s) must be considered to determine the proper court for instituting the suit?

**Options :**

- 4410096915860. ✖ Mode of execution
- 4410096915861. ✔ Jurisdiction and place of suing
- 4410096915862. ✖ Appointment of receiver
- 4410096915863. ✖ Appeal process

**Question Number : 46 Question Id : 4410091753678 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిల్ ప్రక్రియా స్మృతి, 1908 ప్రకారం, ఆస్తి యాజమాన్యానికి సంబంధించిన దావాను దాఖలు చేయడానికి సరైన కోర్టును నిర్ణయించేటప్పుడు ఏ సూత్రం/సూత్రాలను పరిగణనలోకి తీసుకోవాలి?

**Options :**

- 4410096915860. ✖ అమలు చేసే విధానం
- 4410096915861. ✔ న్యాయ అధికార పరిధి మరియు దావా వేయవలసిన ప్రదేశం
- 4410096915862. ✖ గ్రహీత (రిసీవర్) నియామకం
- 4410096915863. ✖ ఆప్పీల్ ప్రక్రియ

**Question Number : 47 Question Id : 4410091753887 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which significant procedural change was introduced by the Code of Civil Procedure Amendment Act, 1999 to expedite the disposal of civil cases?

**Options :**

- 4410096916568. ✖ Introduction of mandatory mediation for all suits
- 4410096916569. ✖ Elimination of written statements in civil proceedings
- 4410096916570. ✔ Restriction on the number of adjournments permitted to parties
- 4410096916571. ✖ Abolition of the right to appeal in civil cases

**Question Number : 47 Question Id : 4410091753887 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిల్ కేసుల పరిష్కారాన్ని వేగవంతం చేయడానికి, సివిల్ ప్రక్రియా స్మృతి సవరణ చట్టం, 1999 ద్వారా ప్రవేశపెట్టబడిన గణనీయమైన/ముఖ్యమైన విధానపరమైన మార్పు ఏది?

**Options :**

4410096916568. ✖ అన్ని దావాలకు తప్పనిసరి మధ్యవర్తిత్వాన్ని ప్రవేశపెట్టడం
4410096916569. ✖ సివిల్ చర్యలలో లిఖితపూర్వక స్టేట్‌మెంట్‌లను (వాంగ్మూలము) తొలగించడం
4410096916570. ✔ పక్షాలకు అనుమతించబడిన వాయిదా సంఖ్యపై పరిమితి
4410096916571. ✖ సివిల్ కేసులలో అప్పీల్ చేసుకునే హక్కును రద్దు చేయడం

**Question Number : 48 Question Id : 4410091759935 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which significant change was introduced by the Code of Civil Procedure Amendment Act, 2002, regarding the adjournment of hearings in civil suits?

**Options :**

4410096939861. ✖ It allowed unlimited adjournments at the court's discretion.
4410096939862. ✖ It made adjournments available only with the consent of both parties.
4410096939863. ✔ It restricted the number of adjournments that are granted.
4410096939864. ✖ It removed the requirement for recording reasons for adjournments.

**Question Number : 48 Question Id : 4410091759935 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

సివిల్ దావాలలో విచారణ వాయిదాకు (Adjournment) సంబంధించి 'సివిల్ ప్రక్రియా స్మృతి (సవరణ) చట్టం, 2002' ద్వారా ప్రవేశపెట్టబడిన ముఖ్యమైన మార్పు ఏమిటి?

**Options :**

4410096939861. ✖ ఇది న్యాయస్థానం యొక్క విచక్షణ మేరకు అపరిమిత వాయిదాలకు అనుమతించింది.
4410096939862. ✖ ఇది ఇరు పక్షాల సమ్మతితో మాత్రమే వాయిదాలను కల్పించేలా చేసింది.
4410096939863. ✔ ఇది మంజూరు చేసే వాయిదాల సంఖ్యపై పరిమితి విధించింది.
4410096939864. ✖ ఇది వాయిదాలకు గల కారణాలను నమోదు చేయాలనే నిబంధనను తొలగించింది.

**Question Number : 49 Question Id : 4410091760207 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

A couple married under the Hindu Marriage Act, 1955, has obtained a decree of judicial separation. Which of the following best describes their legal status after the decree?

**Options :**

4410096940957. ✘ Their marriage is automatically dissolved
4410096940958. ✘ They are required to live together
4410096940959. ✔ They remain legally married but are allowed to live apart
4410096940960. ✘ They lose all matrimonial rights permanently

**Question Number : 49 Question Id : 4410091760207 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వివాహ చట్టం, 1955 ప్రకారం వివాహం చేసుకున్న దంపతులు, న్యాయపరమైన వేర్పాటు (జ్యూడిషియల్ సెపరేషన్) డిక్రీని పొందినట్లయితే, ఆ తర్వాత వారి చట్టపరమైన స్థితిని ఈ క్రింది వాటిలో ఏది ఉత్తమంగా వివరిస్తుంది?

**Options :**

4410096940957. ✘ వారి వివాహం స్వయంచాలకంగా రద్దు అవుతుంది
4410096940958. ✘ వారు కలిసి జీవించాల్సిన అవసరం ఉంటుంది
4410096940959. ✔ వారు చట్టబద్ధంగా వివాహం చేసుకున్నారు, కానీ విడివిడిగా జీవించడానికి అనుమతి ఉంటుంది
4410096940960. ✘ వారు అన్ని వివాహ హక్కులను శాశ్వతంగా కోల్పోతారు

**Question Number : 50 Question Id : 4410091762223 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

What is the legal effect under Section 25 of the Hindu Succession Act, 1956, if a person is guilty of murdering the deceased?

**Options :**

4410096948893. ✘ He inherits only half of his proposed property
4410096948894. ✘ He inherits the property after serving punishment
4410096948895. ✔ He is disqualified from inheriting the property
4410096948896. ✘ He may inherit the property with court's permission

**Question Number : 50 Question Id : 4410091762223 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వారసత్వ చట్టం (Hindu Succession Act), 1956లోని సెక్షన్ 25 ప్రకారం, ఒక వ్యక్తి ఎవరి ఆస్తిని వారసత్వంగా పొందాల్సి ఉందో, ఆ వ్యక్తిని హత్య (Murder) చేసినట్లు నిర్ధారించబడితే, దానికి సంబంధించిన చట్టపరమైన పర్యవసానం ఏమిటి?

**Options :**

4410096948893. ✖ అతను తనకు రావలసిన ఆస్తిలో సగభాగాన్ని మాత్రమే పొందుతాడు

4410096948894. ✖ శిక్ష అనుభవించిన తర్వాత అతను ఆస్తిని పొందుతాడు

4410096948895. ✔ అతను ఆ ఆస్తిని వారసత్వంగా పొందడానికి అనర్హుడు

4410096948896. ✖ కోర్టు అనుమతితో అతను ఆస్తిని పొందవచ్చు

**Question Number : 51 Question Id : 4410091763827 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to Section 110 of the Transfer of Property Act, 1882, when does the computation of a lease period begin if it is expressed as commencing from a particular day?

**Options :**

4410096955239. ✖ The period begins from the specified commencement day

4410096955240. ✔ The period begins from the day after the specified commencement day

4410096955241. ✖ The period begins two days after the specified commencement day

4410096955242. ✖ The period begins from the last day of the month

**Question Number : 51 Question Id : 4410091763827 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఆస్తి బదిలీ చట్టం (ట్రాన్స్ఫర్ ఆఫ్ ప్రాపర్టీ యాక్ట్), 1882లోని సెక్షన్ 110 ప్రకారం, ఒక లీజు (Lease) కాలపరిమితి ఒక నిర్దిష్ట రోజు నుండి ప్రారంభమవుతుందని పేర్కొన్నప్పుడు, ఆ కాలపరిమితి లెక్కింపు ఎప్పటి నుండి మొదలవుతుంది?

**Options :**

4410096955239. ✖ ఆ కాలపరిమితి నిర్దేశించిన ప్రారంభ రోజు నుండే మొదలవుతుంది

4410096955240. ✔ ఆ కాలపరిమితి నిర్దేశించిన ప్రారంభ రోజు తర్వాత రోజు నుండి మొదలవుతుంది

4410096955241. ✖ ఆ కాలపరిమితి నిర్దేశించిన ప్రారంభ రోజు నుండి రెండు రోజుల తర్వాత మొదలవుతుంది

4410096955242. ✖ ఆ కాలపరిమితి నెల చివరి రోజు నుండి ప్రారంభమవుతుంది

**Question Number : 52 Question Id : 4410091763849 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which element is essential for a valid sale under Section 54 of the Transfer of Property Act, 1882?

**Options :**

4410096955327. ✓ Transfer of ownership  
4410096955328. ✗ Transfer of possession  
4410096955329. ✗ Transfer of title  
4410096955330. ✗ Transfer of interest

**Question Number : 52 Question Id : 4410091763849 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ట్రాన్స్ఫర్ ఆఫ్ ప్రాపర్టీ యాక్ట్ (ఆస్తి బదిలీ చట్టం), 1882లోని సెక్షన్ 54 ప్రకారం, ఒక చట్టబద్ధమైన అమ్మకం (valid sale) కోసం ఉండవలసిన ముఖ్యమైన అంశం ఏది?

**Options :**

4410096955327. ✓ ట్రాన్స్ఫర్ ఆఫ్ ఓనర్ షిప్ (యాజమాన్య హక్కు బదిలీ)  
4410096955328. ✗ ట్రాన్స్ఫర్ ఆఫ్ పొజిషన్  
4410096955329. ✗ ట్రాన్స్ఫర్ ఆఫ్ టైటిల్ (హక్కు పత్రాల బదిలీ)  
4410096955330. ✗ ట్రాన్స్ఫర్ ఆఫ్ ఇంట్రెస్ట్

**Question Number : 53 Question Id : 4410091768959 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

As per Section 25 of the Hindu Succession Act, 1956, which of the following circumstances disqualifies a person from inheriting property as an heir?

**Options :**

4410096975604. ✗ If the person is practicing Hinduism  
4410096975605. ✓ If the person has murdered the deceased  
4410096975606. ✗ If the person is living abroad  
4410096975607. ✗ If the person is a minor

**Question Number : 53 Question Id : 4410091768959 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

హిందూ వారసత్వ చట్టం, 1956 లోని సెక్షన్ 25 ప్రకారం, ఈ క్రింది వాటిలో ఏ పరిస్థితులలో ఒక వ్యక్తి వారసుడిగా ఆస్తిని పొందే అర్హతను కోల్పోతారు?

**Options :**

4410096975604. ✗ ఆ వ్యక్తి హిందూ మతాన్ని ఆచరిస్తున్నప్పుడు

4410096975605. ✓ ఆ వ్యక్తి మరణించిన వ్యక్తిని హత్య చేసినప్పుడు

4410096975606. ✗ ఆ వ్యక్తి విదేశాలలో నివసిస్తున్నప్పుడు

4410096975607. ✗ ఆ వ్యక్తి మైనర్ అయినప్పుడు

**Question Number : 54 Question Id : 4410091769049 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under section 7 of the Specific Relief Act,1963, which condition must be satisfied for a person to recover possession of movable property through legal proceedings?

**Options :**

4410096975964. ✓ The claimant must prove a better title to the movable property than the defendant

4410096975965. ✗ The claimant must show the property was lost within the last six months

4410096975966. ✗ The claimant must demonstrate intent to sell the property

4410096975967. ✗ The claimant must establish that the property is immovable

**Question Number : 54 Question Id : 4410091769049 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

విలక్షణ పరిహార చట్టం (స్పెసిఫిక్ రిలీఫ్), 1963లోని సెక్షన్ 7 ప్రకారం, ఒక వ్యక్తి చట్టపరమైన చర్యల ద్వారా చరాస్తి (movable property) స్వాధీనాన్ని తిరిగి పొందడానికి ఏ షరతును నెరవేర్చాలి?

**Options :**

4410096975964. ✓ క్లెయిమ్ చేసే వ్యక్తి (ఫిర్యాదుదారు), ప్రతివాది కంటే తనకు ఆ చరాస్తిపై మెరుగైన హక్కు ఉందని నిరూపించాలి

4410096975965. ✗ ఆ ఆస్తి గత ఆరు నెలల లోపు పోగొట్టుకున్నట్లు క్లెయిమ్ చేసే వ్యక్తి (ఫిర్యాదుదారు) చూపించాలి

4410096975966. ✗ ఆ ఆస్తిని విక్రయించాలనే ఉద్దేశాన్ని క్లెయిమ్ చేసే వ్యక్తి (ఫిర్యాదుదారు) నిరూపించాలి

4410096975967. ✗ ఆ ఆస్తి స్థిరాస్తి అని క్లెయిమ్ చేసే వ్యక్తి (ఫిర్యాదుదారు) ధృవీకరించాలి

**Question Number : 55 Question Id : 4410091769242 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

As per Section 27 of the Limitation Act, 1963, which principle allows a person to acquire ownership of property through continuous possession beyond the prescribed limitation period?

**Options :**

4410096976696. ✓ Adverse possession

4410096976697. ✖ Doctrine of estoppel  
4410096976698. ✖ Right of first refusal  
4410096976699. ✖ Transfer by inheritance

**Question Number : 55 Question Id : 4410091769242 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

కాలపరిమితి చట్టం (లిమిటేషన్ యాక్ట్), 1963లోని సెక్షన్ 27 ప్రకారం, ఒక వ్యక్తి నిర్దేశిత కాలపరిమితి అవధి ముగిసిన తర్వాత కూడా నిరంతర స్వాధీనం ద్వారా ఆస్తిపై యాజమాన్య హక్కు పొందడానికి, వీలును కల్పించే సూత్రం (Principle) ఏది?

**Options :**

4410096976696. ✔ ప్రతికూల స్వాధీనం (Adverse possession)  
4410096976697. ✖ డాక్ట్రీన్ ఆఫ్ ఎస్టోపెల్  
4410096976698. ✖ రైట్ ఆఫ్ ఫస్ట్ రెఫ్యూజల్  
4410096976699. ✖ వారసత్వ బదిలీ (Transfer by inheritance)

**Question Number : 56 Question Id : 4410091764134 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under which Section of the Indian Evidence Act, 1872, is the concept of 'admission' defined?

**Options :**

4410096956469. ✔ Section 17  
4410096956470. ✖ Section 18  
4410096956471. ✖ Section 19  
4410096956472. ✖ Section 20

**Question Number : 56 Question Id : 4410091764134 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారతీయ సాక్ష్యాధారాల చట్టం, 1872లో 'అంగీకారం(అడ్మిషన్)' అనే భావనను నిర్వచించే సెక్షన్ ఏది?

**Options :**

4410096956469. ✔ సెక్షన్ 17  
4410096956470. ✖ సెక్షన్ 18

4410096956471. ✖ సెక్షన్ 19

4410096956472. ✖ సెక్షన్ 20

**Question Number : 57 Question Id : 4410091764737 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to Section 7 of the Negotiable Instrument Act, 1881, who is referred to as the 'drawer' in the context of a bill of exchange or cheque?

**Options :**

4410096958792. ✔ The person who makes the bill or cheque

4410096958793. ✖ The person who receives or acknowledges the payment

4410096958794. ✖ The person who accepts or return the bill

4410096958795. ✖ The person who endorses the bill

**Question Number : 57 Question Id : 4410091764737 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్ (పరక్రామ్య పత్రముల చట్టం), 1881లోని సెక్షన్ 7 ప్రకారం, 'ఒక బిల్ ఆఫ్ ఎక్స్చేంజ్ లేదా చెక్కుకు సంబంధించి 'డ్రాయర్' (Drawer) అని ఎవరిని అంటారు?

**Options :**

4410096958792. ✔ బిల్లు లేదా చెక్కును తయారు చేసే వ్యక్తి

4410096958793. ✖ చెల్లింపును స్వీకరించే లేదా ధృవీకరించే వ్యక్తి

4410096958794. ✖ బిల్లును అంగీకరించే లేదా తిరిగి ఇచ్చే వ్యక్తి

4410096958795. ✖ బిల్లును ఎండార్స్ చేసే వ్యక్తి

**Question Number : 58 Question Id : 4410091764750 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following is NOT a type of negotiable instrument as per the Negotiable Instruments Act, 1881?

**Options :**

4410096958844. ✖ Promissory note

4410096958845. ✖ Bill of exchange

4410096958846. ✖ Cheque

4410096958847. ✓ Deposit receipt

**Question Number : 58 Question Id : 4410091764750 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్ (పరక్రామ్య పత్రముల చట్టం), 1881 ప్రకారం, ఈ క్రింది వాటిలో 'ఒక రకమైన పరక్రామ్య పత్రము' కానిది ఏది?

**Options :**

4410096958844. ✗ ప్రామిసరీ నోట్

4410096958845. ✗ బిల్ ఆఫ్ ఎక్స్చేంజ్ (వినిమయ పత్రం)

4410096958846. ✗ చెక్కు

4410096958847. ✓ డిపాజిట్ రిసీట్ (రసీదు)

**Question Number : 59 Question Id : 4410091774578 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which section of the Criminal Procedure Code, 1973 provides for the order of maintenance for wives, children, and parents?

**Options :**

4410096997865. ✓ Section 125

4410096997866. ✗ Section 144

4410096997867. ✗ Section 154

4410096997868. ✗ Section 302

**Question Number : 59 Question Id : 4410091774578 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

'క్రిమినల్ ప్రక్రియా స్మృతి, 1973'లో 'భార్యలు, పిల్లలు మరియు తల్లిదండ్రులకు పోషణ (Maintenance) కోసం ఆదేశాలు జారీ చేసే 'సెక్షన్' ఏది?

**Options :**

4410096997865. ✓ సెక్షన్ 125

4410096997866. ✗ సెక్షన్ 144

4410096997867. ✗ సెక్షన్ 154

4410096997868. ✗ సెక్షన్ 302

**Question Number : 60 Question Id : 4410091774696 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Bharatiya Sakshya Adhiniyam, 2023, which of the following is expressly recognized as admissible evidence?

**Options :**

- 4410096998309. ✓ Electronic and digital records
- 4410096998310. ✗ Rumours heard by a witness
- 4410096998311. ✗ Personal opinions of unrelated persons
- 4410096998312. ✗ Statements made outside court without any exception

**Question Number : 60 Question Id : 4410091774696 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారతీయ సాక్ష్య అధినియం, 2023 ప్రకారం, ఈ క్రింది వాటిలో స్పష్టంగా "ఆమోదయోగ్యమైన సాక్ష్యాధారం"గా గుర్తించబడినది ఏది?

**Options :**

- 4410096998309. ✓ ఎలక్ట్రానిక్ మరియు డిజిటల్ రికార్డులు
- 4410096998310. ✗ సాక్షి విన్న పుకార్లు
- 4410096998311. ✗ సంబంధం లేని వ్యక్తుల వ్యక్తిగత అభిప్రాయాలు
- 4410096998312. ✗ ఎటువంటి మినహాయింపు లేకుండా కోర్టు వెలుపల చేసిన ప్రకటనలు

**Question Number : 61 Question Id : 4410091783018 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following Sections of the Indian Penal Code, 1860, defines 'theft'?

**Options :**

- 4410097031318. ✓ Section 378
- 4410097031319. ✗ Section 420
- 4410097031320. ✗ Section 390
- 4410097031321. ✗ Section 405

**Question Number : 61 Question Id : 4410091783018 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారత శిక్షాస్మృతి, 1860 లోని ఈ క్రింది సెక్షన్లలో ఏది 'దొంగతనాన్ని' నిర్వచిస్తుంది?

**Options :**

4410097031318. ✓ సెక్షన్ 378

4410097031319. ✗ సెక్షన్ 420

4410097031320. ✗ సెక్షన్ 390

4410097031321. ✗ సెక్షన్ 405

**Question Number : 62 Question Id : 4410091764231 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to Section 46 of the Indian Evidence Act, 1872, when are facts that are otherwise irrelevant considered relevant?

**Options :**

4410096956856. ✗ When they establish motive or preparation for any fact in issue, irrespective of expert evidence

4410096956857. ✓ If they support or are inconsistent with expert opinions when such opinions are relevant

4410096956858. ✗ When they relate to the credibility of a witness, regardless of expert opinions

4410096956859. ✗ If they are related to the case without any support of reference to expert opinions

**Question Number : 62 Question Id : 4410091764231 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారతీయ సాక్ష్యాధారాల చట్టం (Indian Evidence Act), 1872లోని సెక్షన్ 46 ప్రకారం, సాధారణంగా సంబంధం లేని (irrelevant) వాస్తవాలు ఎప్పుడు సంబంధితమైనవిగా (relevant) పరిగణించబడతాయి?

**Options :**

4410096956856. ✗ నిపుణుల సాక్ష్యంతో సంబంధం లేకుండా, అవి ఏదైనా వివాదాస్పద అంశానికి (fact in issue) సంబంధించిన ఉద్దేశ్యాన్ని (motive) లేదా సన్నాహాన్ని (preparation) ధృవీకరించినప్పుడు.

4410096956857. ✓ నిపుణుల అభిప్రాయాలు (Expert opinions) సంబంధితమైనవి అయినప్పుడు, ఆ అభిప్రాయాలను బలపరిచే లేదా వాటితో విభేదించే (support or inconsistent) వాస్తవాలు ఉన్నప్పుడు

4410096956858. ✗ నిపుణుల అభిప్రాయాలతో సంబంధం లేకుండా, అవి ఒక సాక్షి యొక్క విశ్వసనీయతకు (credibility) సంబంధించినప్పుడు

4410096956859. ✗ నిపుణుల అభిప్రాయాల ప్రస్తావన లేదా మద్దతు లేకుండా, అవి కేవలం కేసుకు సంబంధించినవి అయినప్పుడు

**Question Number : 63 Question Id : 4410091764767 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to Section 30 of the Negotiable Instruments Act, 1881, which condition must be fulfilled for the drawer of a bill of exchange to be liable to compensate the holder?

**Options :**

- 4410096958916. ✘ Acceptance by the drawee
- 4410096958917. ✘ Presentation by the holder
- 4410096958918. ✔ Due notice of dishonour
- 4410096958919. ✘ Signature of the drawer

**Question Number : 63 Question Id : 4410091764767 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్ (పరకామ్యు పత్రముల చట్టం), 1881లోని సెక్షన్ 30 ప్రకారం, ఒక బిల్ ఆఫ్ ఎక్స్చేంజ్ రాసిన వ్యక్తి (Drawer), ఆ పత్రాన్ని కలిగి ఉన్న వ్యక్తికి (Holder) పరిహారం చెల్లించాల్సి వస్తే ఏ నిబంధన నెరవేరాలి (fulfilled)?

**Options :**

- 4410096958916. ✘ డ్రాయి (Drawee) ద్వారా అంగీకారం పొందడం
- 4410096958917. ✘ హోల్డర్ (Holder) ద్వారా పత్రాన్ని సమర్పించడం
- 4410096958918. ✔ రస్కరణకు (Dishonour) సంబంధించిన సరైన నోటీసు
- 4410096958919. ✘ డ్రాయర్ (Drawer) యొక్క సంతకం

**Question Number : 64 Question Id : 4410091764780 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

According to Section 10 of the Negotiable Instruments Act, 1881, which element is essential for payment in due course?

**Options :**

- 4410096958968. ✔ Payment must be made in good faith and without negligence
- 4410096958969. ✘ Payment must be made to the original payee only
- 4410096958970. ✘ Payment must be made only after the instrument matures
- 4410096958971. ✘ Payment must be made regardless of suspicious circumstances

**Question Number : 64 Question Id : 4410091764780 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్, 1881లోని సెక్షన్ 10 ప్రకారం, 'నిర్ణీత సమయంలో చెల్లింపు (పేమెంట్ ఇన్ డ్యూ కోర్స్)'కు అవసరమైన అంశం ఏది?

**Options :**

4410096958968. ✓ చిత్తశుద్ధితో మరియు నిర్లక్ష్యం లేకుండా చెల్లింపు చేయాలి
4410096958969. ✗ అసలు చెల్లింపుదారుకు మాత్రమే చెల్లింపు చేయాలి
4410096958970. ✗ ఇన్స్ట్రుమెంట్ మెచ్యూరిటీ కాలం పూర్తయిన తర్వాత మాత్రమే చెల్లింపు చేయాలి
4410096958971. ✗ అనుమానాస్పద పరిస్థితులు ఉన్నప్పటికీ చెల్లింపు చేయాలి

**Question Number : 65 Question Id : 4410091772254 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under the Indian Evidence Act, 1872, which section specifically deals with the admissibility of confessions made to police officers?

**Options :**

4410096988584. ✗ Section 24
4410096988585. ✓ Section 25
4410096988586. ✗ Section 26
4410096988587. ✗ Section 27

**Question Number : 65 Question Id : 4410091772254 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారత సాక్ష్య చట్టం (Indian Evidence Act), 1872 ప్రకారం, పోలీసు అధికారులకు చేసిన నేర అంగీకారాల (confessions) ఆమోదయోగ్యత గురించి ఏ సెక్షన్ ప్రత్యేకంగా తెలియజేస్తుంది?

**Options :**

4410096988584. ✗ సెక్షన్ 24
4410096988585. ✓ సెక్షన్ 25
4410096988586. ✗ సెక్షన్ 26
4410096988587. ✗ సెక్షన్ 27

**Question Number : 66 Question Id : 4410091772402 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following is best described as a quasi negotiable instrument under the Negotiable Instruments Act, 1881?

**Options :**

4410096989176. ✓ Dividend warrant

4410096989177. ✗ Promissory note

4410096989178. ✗ Cheque

4410096989179. ✗ Bill of exchange

**Question Number : 66 Question Id : 4410091772402 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్ (పరక్రామ్య పత్రముల చట్టం), 1881 ప్రకారం, ఈ క్రింది వాటిలో ఏది 'క్వాసీ నెగోషియబుల్ ఇన్స్ట్రుమెంట్ (పాక్షిక-పరక్రామ్య పత్రము)'ను ఉత్తమంగా వివరించింది?

**Options :**

4410096989176. ✓ డివిడెండ్ వారెంట్

4410096989177. ✗ ప్రామిసరీ నోటు

4410096989178. ✗ చెక్కు

4410096989179. ✗ బిల్ ఆఫ్ ఎక్స్చేంజ్

**Question Number : 67 Question Id : 4410091774601 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which section of the Criminal Procedure Code, 1973 primarily deals with the inherent powers of the High Court to make orders necessary to prevent abuse of process or to secure the ends of justice?

**Options :**

4410096997949. ✓ Section 482

4410096997950. ✗ Section 320

4410096997951. ✗ Section 125

4410096997952. ✗ Section 438

**Question Number : 67 Question Id : 4410091774601 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

క్రిమినల్ ప్రక్రియా స్పృతి, 1973లోని కోర్టు ప్రక్రియ దుర్వినియోగం కాకుండా నిరోధించడానికి లేదా న్యాయం చేకూర్చడానికి, అవసరమైన ఉత్తర్వులను జారీ చేసే విషయంలో, హైకోర్టుకు గల అంతర్లీన అధికారాల (Inherent powers) గురించి, ప్రధానంగా ఏ సెక్షన్ వివరిస్తుంది?

**Options :**

- 4410096997949. ✓ సెక్షన్ 482
- 4410096997950. ✗ సెక్షన్ 320
- 4410096997951. ✗ సెక్షన్ 125
- 4410096997952. ✗ సెక్షన్ 438

**Question Number : 68 Question Id : 4410091764169 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 25 of the Indian Evidence Act, 1872, which statement is accurate regarding confessions made to police officers?

**Options :**

- 4410096956612. ✓ A confession made to a police officer cannot be used as evidence against the accused
- 4410096956613. ✗ A confession made to a police officer can be used as evidence for grave offences
- 4410096956614. ✗ A confession made to a police officer is admissible if the accused is in judicial custody
- 4410096956615. ✗ A confession made to a police officer is admissible for minor offences

**Question Number : 68 Question Id : 4410091764169 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారతీయ సాక్ష్యాధారాల చట్టం, 1872లోని సెక్షన్ 25 ప్రకారం, పోలీసు అధికారులకు ఇచ్చే ఒప్పుకోలు వాంగ్మూలాలకు (confession statement) సంబంధించి ఈ క్రింది ప్రకటనలలో ఏది సరైనది?

**Options :**

- 4410096956612. ✓ పోలీసు అధికారికి ఇచ్చిన ఒప్పుకోలు వాంగ్మూలాన్ని నిందితుడికి వ్యతిరేకంగా సాక్ష్యంగా ఉపయోగించలేరు
- 4410096956613. ✗ తీవ్రమైన నేరాల విషయంలో పోలీసు అధికారికి ఇచ్చిన ఒప్పుకోలు వాంగ్మూలాన్ని సాక్ష్యంగా ఉపయోగించవచ్చు
- 4410096956614. ✗ నిందితుడు జ్యూడీషియల్ కస్టడీలో ఉన్నప్పుడు పోలీసు అధికారికి ఇచ్చే ఒప్పుకోలు వాంగ్మూలం ఆమోదయోగ్యమైనది
- 4410096956615. ✗ చిన్న తరహా నేరాల విషయంలో పోలీసు అధికారికి ఇచ్చే ఒప్పుకోలు వాంగ్మూలం ఆమోదయోగ్యమైనది

**Question Number : 69 Question Id : 4410091764720 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

If a person delivers an inchoate stamped instrument to another, and the holder fills in an amount exceeding the value covered by the stamp, what is the legal consequence under Section 20 of the Negotiable Instrument Act, 1881?

**Options :**

- 4410096958724. ✘ The instrument is valid for the entire amount filled by the holder
- 4410096958725. ✔ The instrument is valid only up to the amount covered by the stamp
- 4410096958726. ✘ The instrument becomes completely void and unenforceable for any amount
- 4410096958727. ✘ The instrument is valid for any amount with the consent of the signer

**Question Number : 69 Question Id : 4410091764720 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఒక వ్యక్తి అసంపూర్తిగా ఉన్న స్టాంప్డ్ పత్రాన్ని (Inchoate instrument) మరొకరికి అందజేసినప్పుడు, ఆ పత్రాన్ని పొందిన వ్యక్తి దానిపై ఉన్న స్టాంప్ విలువకు మించిన మొత్తాన్ని నింపితే, నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్ (పరక్రామ్య పత్రముల చట్టం), 1881లోని సెక్షన్ 20 ప్రకారం, చట్టపరమైన పరిణామం ఏమిటి?

**Options :**

- 4410096958724. ✘ హోల్డర్ (పత్రాన్ని కలిగిన వ్యక్తి) నింపిన పూర్తి మొత్తానికి ఆ పత్రం చెల్లుబాటు అవుతుంది
- 4410096958725. ✔ ఆ పత్రం కేవలం దానిపై ఉన్న స్టాంప్ విలువకు సరిపడా మొత్తానికి మాత్రమే చెల్లుబాటు అవుతుంది
- 4410096958726. ✘ ఆ పత్రం ఏ మొత్తానికి కూడా చెల్లదు (Void) మరియు అమలు చేయడానికి వీలుండదు
- 4410096958727. ✘ సంతకం చేసిన వ్యక్తి అంగీకారంతో ఆ పత్రం ఏ మొత్తానికైనా చెల్లుబాటు అవుతుంది

**Question Number : 70 Question Id : 4410091764775 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 26 of the Negotiable Instrument Act, 1881, what is the legal effect when a minor draws, indorses, delivers, or negotiates a negotiable instrument?

**Options :**

- 4410096958948. ✔ It binds all parties except the minor himself
- 4410096958949. ✘ It binds only the minor not the other parties
- 4410096958950. ✘ It binds not the minor and not the parties
- 4410096958951. ✘ It binds all parties including the minor

**Question Number : 70 Question Id : 4410091764775 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్, 1881 లోని సెక్షన్ 26 ప్రకారం, ఒక మైనర్ (అప్రాప్త వయస్కుడు) ఒక నెగోషియబుల్ ఇన్స్ట్రుమెంట్ను డ్రా చేసినా, ఎండార్స్ చేసినా, డెలివరీ చేసినా లేదా నెగోషియేట్ చేసినా దాని చట్టపరమైన ప్రభావం ఏమిటి?

**Options :**

- 4410096958948. ✓ ఇది మైనర్ మినహా మిగిలిన అన్ని పార్టీలను కట్టుబడి ఉండేలా చేస్తుంది
- 4410096958949. ✗ ఇది కేవలం మైనర్ను మాత్రమే కట్టుబడి ఉంచుతుంది, మిగిలిన పార్టీలను కాదు
- 4410096958950. ✗ ఇది మైనర్ను కానీ, ఇతర పార్టీలను కానీ ఎవరినీ కట్టుబడి ఉంచదు
- 4410096958951. ✗ ఇది మైనర్తో సహా అన్ని పార్టీలను కట్టుబడి ఉండేలా చేస్తుంది

**Question Number : 71 Question Id : 4410091768366 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 304 of Bharatiya Nyaya Sanhita, 2023, which action constitutes snatching during theft?

**Options :**

- 4410096973257. ✓ Forcibly seizing movable property from a person's possession
- 4410096973258. ✗ Taking movable property after taking permission from the owner
- 4410096973259. ✗ Removing unattended movable property in public place
- 4410096973260. ✗ Taking movable property after giving prior warning to the owner

**Question Number : 71 Question Id : 4410091768366 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారతీయ న్యాయ సంహిత, 2023లోని సెక్షన్ 304 ప్రకారం, దొంగతనం సమయంలో ఏ చర్యను స్నాచింగ్ (గొలుసు దొంగతనం లేదా లాక్కోవడం)గా పరిగణిస్తారు?

**Options :**

- 4410096973257. ✓ ఒక వ్యక్తి స్వాధీనంలో ఉన్న చరాస్తులను బలవంతంగా స్వాధీనం చేసుకోవడం
- 4410096973258. ✗ యజమాని నుండి అనుమతి తీసుకున్న తర్వాత చరాస్తులు తీసుకోవడం
- 4410096973259. ✗ పబ్లిక్ ప్లేస్లో (బహిరంగ ప్రదేశంలో) పర్యవేక్షణలో లేని (unattended) చరాస్తిని తొలగించడం
- 4410096973260. ✗ యజమాని ముందస్తు హెచ్చరిక ఇచ్చిన తర్వాత చరాస్తులను తీసుకోవడం

**Question Number : 72 Question Id : 4410091768398 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 112 of the Bharatiya Nyaya Sanhita, 2023, which act is considered a petty organised crime when committed by a group or gang?

**Options :**

- 4410096973381. ✘ Selling of weapons or illicit goods
- 4410096973382. ✔ Selling of public examination question papers
- 4410096973383. ✘ Any continuing unlawful activity of robbery
- 4410096973384. ✘ Human trafficking of persons or asking ransom

**Question Number : 72 Question Id : 4410091768398 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారతీయ న్యాయ సంహిత, 2023లోని సెక్షన్ 112 ప్రకారం, ఒక సమూహం లేదా ముఠా ద్వారా జరిగిన ఏ చర్యను చిన్నపాటి వ్యవస్థీకృత నేరంగా (petty organised crime) పరిగణిస్తారు?

**Options :**

- 4410096973381. ✘ ఆయుధాలు లేదా అక్రమ వస్తువుల విక్రయం
- 4410096973382. ✔ పబ్లిక్ ఎగ్జామినేషన్ ప్రశ్న పత్రాల విక్రయం
- 4410096973383. ✘ కొనసాగుతున్న ఏదైనా దోపిడీ వంటి చట్టవిరుద్ధమైన చర్యలు
- 4410096973384. ✘ వ్యక్తుల అక్రమ రవాణా లేదా విమోచన క్రయధనం (ransom) అడగడం

**Question Number : 73 Question Id : 4410091768492 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 159 of the Indian Penal Code, 1860, which essential element must be present for an act to constitute an affray?

**Options :**

- 4410096973753. ✔ Disturbance of public peace by fighting in public place
- 4410096973754. ✘ Intent to cause harm to property
- 4410096973755. ✘ Use of firearms during the fight
- 4410096973756. ✘ Commission of theft in a public place

**Question Number : 73 Question Id : 4410091768492 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

భారత శిక్షాస్మృతి (IPC), 1860 లోని సెక్షన్ 159 ప్రకారం, ఒక చర్యను 'అఫ్రే' (Affray - బహిరంగ ఘర్షణ) గా పరిగణించడానికి ఏయే ముఖ్యమైన అంశాలు ఉండాలి?

**Options :**

- 4410096973753. ✓ బహిరంగ ప్రదేశాలలో గొడవలతో ప్రజా శాంతికి భంగం కలిగించడం
- 4410096973754. ✗ ఆస్తులకు హాని కలిగించే ఉద్దేశ్యం
- 4410096973755. ✗ గొడవ సమయంలో తుపాకీలను ఉపయోగించడం
- 4410096973756. ✗ బహిరంగ ప్రదేశాలలో దొంగతనం చేయడం

**Question Number : 74 Question Id : 4410091772236 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under Section 23 of the Indian Evidence Act, 1872, which of the following situations best illustrates an admission that is not relevant as evidence against the person making it?

**Options :**

- 4410096988512. ✗ An admission made during police interrogation
- 4410096988513. ✓ An admission made voluntarily in a civil suit
- 4410096988514. ✗ An admission recorded in writing and signed by the party
- 4410096988515. ✗ An admission made by a party to a contract regarding its terms

**Question Number : 74 Question Id : 4410091772236 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఇండియన్ ఎవిడెన్స్ యాక్ట్, 1872 లోని సెక్షన్ 23 ప్రకారం, ఈ క్రింది వాటిలో, ఒక వ్యక్తి చేసిన అంగీకారం(అడ్మిషన్) ఆ వ్యక్తికి వ్యతిరేకంగా సాక్ష్యంగా అప్రస్తుతం(not relevant)గా ఉండే సందర్భాన్ని ఉత్తమంగా వివరించేది పరిస్థితి ఏది?

**Options :**

- 4410096988512. ✗ పోలీసుల విచారణలో ఒప్పుకున్న విషయం
- 4410096988513. ✓ సివిల్ దావాలో స్వచ్ఛందంగా చేసిన అంగీకారం(అడ్మిషన్)
- 4410096988514. ✗ లిఖితపూర్వకంగా నమోదు చేయబడి, సంబంధిత పక్షం ద్వారా సంతకం చేయబడిన అంగీకారం
- 4410096988515. ✗ ఒప్పందంలోని నిబంధనలకు సంబంధించి, ఒప్పంద పక్షాలలో ఒకరు చేసిన అంగీకారం

**Question Number : 75 Question Id : 4410091772280 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Based on Section 62 of the Indian Evidence Act, 1872, a graduate student is presented with a disputed contract in court, which process should be followed to prove the authenticity of this documentary evidence?

**Options :**

- 4410096988688. ✘ The document can be proven by oral testimony only
- 4410096988689. ✘ Certified copies must always be produced regardless of original availability
- 4410096988690. ✔ The original document must be produced unless secondary evidence is permitted
- 4410096988691. ✘ Any digital copy can be submitted without further verification

**Question Number : 75 Question Id : 4410091772280 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

ఇండియన్ ఎవిడెన్స్ యాక్ట్, 1872 లోని సెక్షన్ 62 ఆధారంగా, ఒక గ్రాడ్యుయేట్ విద్యార్థికి కోర్టులో వివాదాస్పద ఒప్పందం(డిస్కూప్టెడ్ కాంట్రాక్ట్)తో హాజరవుతాడు, ఈ డాక్యుమెంటరీ సాక్ష్యం యొక్క ప్రామాణికతను నిరూపించడానికి ఏ ప్రక్రియను అనుసరించాలి?

**Options :**

- 4410096988688. ✘ ఈ పత్రాన్ని మౌఖిక సాక్ష్యం ద్వారా మాత్రమే నిరూపించవచ్చు
- 4410096988689. ✘ అసలు లభ్యతతో సంబంధం లేకుండా ధృవీకరించబడిన కాపీలు ఎల్లప్పుడూ సమర్పించాలి
- 4410096988690. ✔ ద్వితీయ సాక్ష్యం అనుమతించబడకపోతే అసలు పత్రాన్ని తప్పనిసరిగా సమర్పించాలి
- 4410096988691. ✘ తదుపరి ధృవీకరణ లేకుండా ఏదైనా డిజిటల్ కాపీని సమర్పించవచ్చు

**Question Number : 76 Question Id : 4410091772384 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

As per Section 4 of the Negotiable Instruments Act, 1881, which scenario best illustrates a valid promissory note?

**Options :**

- 4410096989104. ✔ A written document where a person unconditionally promises to pay
- 4410096989105. ✘ A verbal promise made to pay a sum of money upon request
- 4410096989106. ✘ A written agreement that includes a conditional promise to pay
- 4410096989107. ✘ A cheque issued by a bank for payment on demand.

**Question Number : 76 Question Id : 4410091772384 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

పరకామ్య పత్రముల చట్టం (Negotiable Instruments Act), 1881లోని సెక్షన్ 4 ప్రకారం, చెల్లుబాటు అయ్యే ప్రామిసరీ నోట్ను ఉత్తమంగా వివరించే సందర్భం ఏది?

**Options :**

- 4410096989104. ✓ ఒక వ్యక్తి బేషరతుగా చెల్లిస్తానని వాగ్దానం చేసే రాతపూర్వక పత్రం
- 4410096989105. ✗ కోరినప్పుడు కొంత డబ్బు చెల్లిస్తానని మౌఖికంగా చేసిన వాగ్దానం
- 4410096989106. ✗ చెల్లిస్తానని షరతులతో కూడిన వాగ్దానాన్ని కలిగి ఉన్న రాతపూర్వక ఒప్పందం
- 4410096989107. ✗ కోరినప్పుడు చెల్లింపు కోసం బ్యాంకు జారీ చేసే చెక్కు

**Question Number : 77 Question Id : 4410091774064 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which feature of the Negotiable Instruments Act, 1881 ensures that a negotiable instrument can be transferred by mere delivery, making it distinct from other legal documents?

**Options :**

- 4410096995857. ✓ Transferability by delivery
- 4410096995858. ✗ Mandatory registration
- 4410096995859. ✗ Requirement of stamp duty
- 4410096995860. ✗ Irrevocability of endorsement

**Question Number : 77 Question Id : 4410091774064 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్ (పరకామ్య పత్రముల చట్టం), 1881 ప్రకారం, ఇతర చట్టపరమైన పత్రాల నుండి భిన్నంగా ఉండి, ఒక నెగోషియబుల్ ఇన్స్ట్రుమెంట్ను కేవలం అప్పగింత (mere delivery) ద్వారా మాత్రమే బదిలీ చేయవచ్చని నిర్ధారించే లక్షణం ఏది?

**Options :**

- 4410096995857. ✓ అప్పగింత (Delivery) ద్వారా బదిలీ చేయగలగడం
- 4410096995858. ✗ తప్పనిసరి రిజిస్ట్రేషన్ (నమోదు)
- 4410096995859. ✗ స్టాంప్ డ్యూటీ (ముద్రణ రుసుము) అవసరం
- 4410096995860. ✗ ఎండార్స్మెంట్ను వెనక్కి తీసుకోలేకపోవడం (రద్దు చేయలేకపోవడం)

**Question Number : 78 Question Id : 4410091774080 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Which of the following best demonstrates how the classification of negotiable instruments as per section 13, under the Negotiable Instruments Act, 1881, affects the legal rights of parties involved in a real-world business transaction?

**Options :**

4410096995921. ✓ A promissory note allows the payee to sue the maker for payment if dishonoured
4410096995922. ✗ A bill of exchange is always payable on demand
4410096995923. ✗ A cheque must be issued by a company
4410096995924. ✗ A bearer cheque cannot be transferred without endorsement

**Question Number : 78 Question Id : 4410091774080 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ యాక్ట్, 1881లోని సెక్షన్ 13 ప్రకారం నెగోషియబుల్ ఇన్స్ట్రుమెంట్స్ (వర్తక పత్రాల) వర్గీకరణ, నిజ జీవిత వ్యాపార లావాదేవీలలో పాలుపంచుకున్న పార్టీల చట్టపరమైన హక్కులను ఎలా ప్రభావితం చేస్తుందో క్రింది వాటిలో ఏది ఉత్తమంగా వివరిస్తుంది?

**Options :**

4410096995921. ✓ ప్రతిజ్ఞా పత్రం (ప్రామిసరీ నోట్) తిరస్కరించబడినప్పుడు (dishonoured), దానిని పొందే వ్యక్తి (payee), ఆ పత్రాన్ని రాసి ఇచ్చిన వ్యక్తి (maker) పై చెల్లింపు కోసం కోర్టులో దావా వేయవచ్చు
4410096995922. ✗ వినిమయ బిల్లు (Bill of Exchange) ఎల్లప్పుడూ డిమాండ్ చేసిన వెంటనే చెల్లించాల్సి ఉంటుంది
4410096995923. ✗ చెక్కును తప్పనిసరిగా ఒక కంపెనీయే జారీ చేయాలి
4410096995924. ✗ బేరర్ చెక్కును ఎండార్స్మెంట్ (వెనుకవైపు సంతకం) లేకుండా బదిలీ చేయడం సాధ్యం కాదు

**Question Number : 79 Question Id : 4410091774117 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

Under the Negotiable Instruments Act, 1881, which condition must be satisfied for a person to qualify as a 'holder in due course' of a negotiable instrument?

**Options :**

4410096996069. ✗ The instrument must be payable to bearer only
4410096996070. ✓ The instrument must have been obtained for consideration before maturity
4410096996071. ✗ The instrument must be endorsed by the drawer after maturity
4410096996072. ✗ The instrument must be issued by a government authority

**Question Number : 79 Question Id : 4410091774117 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

నెగోషియబుల్ ఇన్స్టుమెంట్స్ యాక్ట్ (పరక్రమ్య పత్రముల చట్టం), 1881 ప్రకారం, ఒక వ్యక్తి ఒక నెగోషియబుల్ ఇన్స్టుమెంట్కు 'హోల్డర్ ఇన్ డ్యూ కోర్స్' (క్రమ పద్ధతిలో ఉన్న హోల్డర్) గా అర్హత పొందడానికి ఏ నిబంధనను సంతృప్తిపరచాలి?

**Options :**

4410096996069. ✘ ఆ ఇన్స్టుమెంట్ కేవలం బేరర్కు (Bearer) మాత్రమే చెల్లించదగినదై ఉండాలి

4410096996070. ✔ ఆ ఇన్స్టుమెంట్ గడువ (మెచ్యూరిటీ) ముగియకముందే, కొంత విలువైన ప్రతిఫలం (Consideration) చెల్లించి దానిని పొంది ఉండాలి

4410096996071. ✘ ఆ ఇన్స్టుమెంట్ గడువు ముగిసిన (మెచ్యూరిటీ) తర్వాత డ్రాయర్ ద్వారా ఎండార్స్ చేయబడాలి

4410096996072. ✘ ఈ ఇన్స్టుమెంట్ ఖచ్చితంగా ప్రభుత్వ అధికార సంస్థ ద్వారా జారీ చేయబడాలి

**Question Number : 80 Question Id : 4410091774194 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

A police officer arrests a person under Section 41 of the Criminal Procedure Code, 1973. What must the officer ensure immediately after making the arrest to comply with legal requirements?

**Options :**

4410096996369. ✔ Inform the arrested person of the grounds of arrest

4410096996370. ✘ Keep the arrested person in custody for 48 hours without any information

4410096996371. ✘ Refuse to allow the arrested person to communicate with anyone

4410096996372. ✘ Release the person without recording any details

**Question Number : 80 Question Id : 4410091774194 Question Type : MCQ Display Question Number : Yes Is Question Mandatory : No Single Line Question Option : No Option Orientation : Vertical**

క్రిమినల్ ప్రక్రియా స్మృతి, 1973లోని సెక్షన్ 41 ప్రకారం, ఒక పోలీసు అధికారి, ఒక వ్యక్తిని అరెస్టు చేసిన వెంటనే చట్టపరమైన నిబంధనలకు అనుగుణంగా వ్యవహరించడానికి, తప్పకుండా నిర్ధారించుకోవాల్సిన అంశం ఏమిటి?

**Options :**

4410096996369. ✔ అరెస్టు అయిన వ్యక్తికి అరెస్టుకు గల కారణాలను తెలియజేయడం

4410096996370. ✘ అరెస్టు అయిన వ్యక్తిని ఎటువంటి సమాచారం లేకుండా 48 గంటల పాటు నిర్బంధంలో ఉంచడం

4410096996371. ✘ అరెస్టు అయిన వ్యక్తి ఎవరితోనూ మాట్లాడనివ్వకుండా తిరస్కరించడం

4410096996372. ✖ ఎటువంటి వివరాలు నమోదు చేయకుండా ఆ వ్యక్తిని విడుదల చేయడం